

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

15. COMP.APPL/228(MB)2024
COMP.APPL/227(MB)2024
IN
CP/131(MB)2021

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Imperial Marktrade (India) Private Limited

Section 272 of Companies Act, 2013 Rule 11 of NCLT Rules, 2016

ORDER

1. Adv. Manish Jha a/w Mr. Arun Kumar Sinha for the Applicant/Liquidator present through virtual mode.

COMP.APPL/228(MB)2024

2. This is an application filed by the Applicant/Liquidator to take on record the Half Yearly return for the period from October, 2023 to March, 2024. The same is taken on record. COMP.APPL/228(MB)2024 is allowed to that effect and disposed of.

COMP.APPL/227(MB)2024

3. This is an application filed by the Applicant under Rule 11 of NCLT 2016 r/w with Provision of Section 275(5) of the Companies Act, 2013 seeking to fix monthly fee for liquidator for Rs.60,000/- + GST per month as Hon'ble Tribunal is required to specify terms and conditions of appointment of liquidator on the basis of task required to be performed, experience, qualification of such liquidator and size of the company. Any other expenses incurred by the Liquidator in connection with discharging his duties by the liquidator shall be paid separately.

4. The Bench hereby appoints as member of winding up committee. He shall be paid a remuneration of Rs.6000/- per month recommendation of the company for the committee.
5. In view of above, the Application is **allowed and disposed of**.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)